

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:6985
ANSWERED ON:08.05.2015
AGRO PROCESSING SEZs
Gandhi Shri Feroze Varun

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details of Agro-processing Special Economic Zones (SEZs) established in the country, State/UT-wise;
- (b) whether the Government proposes to set up additional agro-processing SEZs in the country;
- (c) if so, the details and locations thereof; and
- (d) whether the Government proposes to offer additional concessions based on level of value-added to products units under the SEZs and if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (INDEPENDENT CHARGE) (SMT. NIRMALA SITHARAMAN)

- (a): Since Special Economic Zones (SEZs) Act and Rules were notified in February, 2006, formal approvals have been granted for setting up of 9 SEZs for Agro and Food Processing, out of which, 8 SEZs have been notified. A total of 4 SEZs are exporting. A statement showing list of Agro and Food Processing SEZs is at Annexure.
- (b) and (c): In terms of SEZ Act, 2005, a Special Economic Zone (SEZ) may be set up either jointly or severally by the Central Government, State Government or any person for manufacture of goods or rendering services or for both or as a free trade warehousing zone. Such proposals duly recommended by the concerned State Government are considered by the Board of Approval for SEZs. SEZs are generally private investment driven.
- (d): Fiscal benefits and duty concessions allowed to SEZ units in general are admissible in respect of unit setup by Agro and Food Processing industries as well.